



2026:AHC-LKO:21754

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 1645 of 2026

Angnu

.....Applicant(s)

Versus

State Of U.P. Thru. Addl. Chief Secy. Deptt. Of
Home Lko

.....Opposite
Party(s)

Counsel for Applicant(s) : Ambrish Tripathi
Counsel for Opposite Party(s) : G.A., Kamlesh Kumar Singh, Nitin
Kumar Mishra

Court No. - 28

HON'BLE RAJEEV BHARTI, J.

Heard learned counsel for the applicant and learned AGA for the State as well as Shri Nitin Kumar Mishra, learned counsel for the complainant and perused the record.

This is first bail application filed on behalf of the applicant who is involved in Case Crime No. 437 of 2025 under Sections 191(2), 191(3), 109(1), 115(2), 352 and 351(3) BNS, Police Station Mankapur, District Gonda.

Learned counsel for the applicant submits that the applicant is innocent and he has been falsely implicated in the present case. He further submits that except the injured Praveen Singh, who has sustained grievous injuries on the head, no other injured person has suffered any grievous injury. It is submitted that the remaining three injured persons have sustained only simple injuries. It is further submitted that cross FIRs have been lodged from both sides and four persons were injured in the incident. The injuries sustained by the accused side have not been explained by the prosecution.

It is also submitted that co-accused Ankit @ Anchit and Mahendra and Khushi Ram have already been granted bail by this Court vide orders dated 23.2.2026 and 19.3.2026 passed in Crl. Misc. Bail Application Nos. 813 of 2026 and 1709 of 2026 respectively. The applicant seeks parity with the bail order of the said co-accused.

It is further submitted that the applicant has no previous criminal history and he is in jail since 8.12.2025. There is no possibility of the applicant of fleeing away after being released from jail or tampering with the prosecution witnesses. He undertakes that in case the applicant is enlarged on bail, he shall not misuse the liberty of bail.

Learned A.G.A. as well as learned counsel for the complainant have opposed the prayer for bail but could not dispute the aforesaid facts as argued by the learned counsel for the applicant.

Having heard learned counsel for the parties and having perused the material available on record and considering the facts that perusal of the statements of the injured persons including Praveen Singh, who has sustained a frontal depressed fracture, shows that specific role of causing injury on his head has been assigned to co-accused Pandit @ Daya Shankar; prima facie, from the statements of all four injured persons, no specific role of causing grievous injury by axe has been attributed to the present applicant and the allegation appears to be general in nature; the co-accused named above have already been enlarged on bail; the charge-sheet in the case has been filed; the applicant is in jail since 8.12.2025 having no previous criminal history and without entering into the merits of the case, this Court is of the view that it is a fit case for enlarging the applicant on bail.

Accordingly, the bail application is **allowed**.

Let the applicant- **Angnu** involved in the aforesaid case crime number be released on bail in the aforementioned case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of Magistrate/Court concerned, subject to following conditions:-

- (i) the applicant shall not tamper with the prosecution evidence;
- (ii) the applicant shall not pressurize the prosecution witnesses;
- (iii) the applicant shall appear on each and every date fixed by the trial Court, either personally or through his counsel.

Any other condition(s) which the trial court/concerned court may deem fit

and proper, in the circumstances of the case, may also be imposed.

It is clarified that the observations made in this order are confined to the present bail application and shall have no bearing on the merits of the trial.

(Rajeev Bharti,J.)

March 26, 2026
Shravan